

**(2020) 10 SHI CK 0300**  
**In the High Court Of Himachal Pradesh**  
**Case No : Civil Writ Petition No. 3085 Of 2020**

Gurdass

APPELLANT

Vs

Director Urban Development & Another

RESPONDENT

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**Date of Decision :** 06-10-2020

**Acts Referred:**

**Citation :** (2020) 10 SHI CK 0300

**Hon'ble Judges :** L. Narayana Swamy, CJ;Anoop Chitkara, J

**Bench :** Division Bench

**Advocate :** Rahul Mahajan, Ashok Sharma, Ritta Goswami, Adarsh Sharma

**Final Decision :** Disposed Of

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## Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Beldar in Municipal Council/Nagar Panchayat, Sunder Nagar, District Mandi, H.P., has come up before this Court seeking a direction to the respondents to regularize his services after completion of eight years of continuous service w.e.f. 01.01.2000, with all consequential benefits.
2. Notice. Mr. Adarsh Sharma, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.
3. In view of the nature of the order, we propose to pass, no response is required from the respondents.
4. Consequently, this petition is disposed of with a directions to the respondent/ authorities to decide the representation/legal notice of the petitioner, Annexure-PD, dated 25.3.2019, in accordance with law, within two months. Pending application(s), if any, are closed.